

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 91/(MAH)/2015
CA No. 15 & 18/2017 & 54/2016

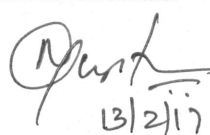
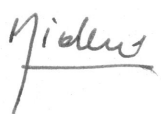
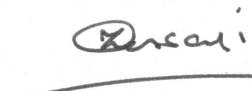
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017

NAME OF THE PARTIES: Aneesha Dutta & Anr.
V/s.
M/s. Northbridge Consulting Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 397/398 & 58 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Rajiv Gupta.	Adv. for Res No.1	 13/2/17
2.	Ms. Santosh Paul a/w Ms. Nidhi Singh i/b Vidhi Partners	Adv. for Petitioners	
3.	Adv. Zaid Ansoni	Adv for Respondents	

Common Order

CA No.54 To 56/2016 & 15 To 23/2017/ in
TCP No.91 To 96/397-398 & 58/ NCLT/MB/MAH/2015
CP No. 42/397-398 & 59/NCLT/MB/MAH/2016

For the Respondent side despite of giving two occasions, has not filed reply
second time. At the request of the Respondent side time for filing reply has been
extended by one week and rejoinder if any, in 3 days thereof.

List this matter for hearing on 24.2.2017.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)